

GOVERNMENT OF INDIA
MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

LOK SABHA
UNSTARRED QUESTION NO. 84
TO BE ANSWERED ON 21.06.2019

Human Wildlife Conflicts

84. SHRI SUDHEER GUPTA:
SHRI GAJANAN KIRTIKAR:
SHRI BIDYUT BARAN MAHATO:

Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

- (a) whether there has been rise in human wildlife conflicts during each of the last three years and the current year and if so, the details thereof and the reasons therefor;
- (b) whether the Government has received several representations to take steps towards mitigation of human wildlife conflicts and enhance the compensation amount for death/injuries damage to crops or property and if so, the details thereof;
- (c) whether the Government has raised the compensation for death/permanent incapacitation due to human wildlife conflicts recently and if so, the details thereof;
- (d) the number of people killed/ permanently incapacitated in human wildlife conflicts and the amount of crops damaged along with the compensation paid during the said period; and
- (e) the other measures taken by the Government for safety in human settlements on the periphery of wildlife sanctuaries/National Parks?

ANSWER

MINISTER FOR ENVIRONMENT, FOREST AND CLIMATE CHANGE
(SHRI PRAKASH JAVADEKAR)

- (a) Incidence of human wildlife conflicts are reported in various parts of the country from time to time. However, as the management of forest and wildlife is the responsibility of State Governments, State-wise and year-wise data of such incidents are not collated by the Ministry.
- (b) The Government has received representations to take steps towards mitigation of human wildlife conflicts and enhanced the compensation amount for death/injuries damage to crops or property.
- (c) & (d) The Ministry has raised the compensation amount for death/injuries/damage to crops or property as follows:

Sl. No.	Nature of damage caused by wild animals	Amount of <i>ex-gratia</i> relief
(a)	Death or permanent incapacitation	Rs. 5,00,000/-
(b)	Grievous injury	Rs. 2,00,000/-
(c)	Minor injury	Cost of treatment up to Rs. 25000/- per person
(d)	Loss of property/crops	State/UT Government may adhere to the cost norms prescribed them.

The number of people killed/ permanently incapacitated in human wildlife conflicts and the amount of crops damaged along with the compensation paid during the said period are not collated by the Ministry. The management of such conflicts are handled by concern State/UT Governments.

- (e) The measures taken by the Government for safety in human settlements on the periphery of wildlife sanctuaries/National Parks are as follows:
- i. Ministry through its Centrally Sponsored Schemes (CSS) namely 'Project Tiger', 'Project Elephant' and 'Integrated Development of Wildlife Habitats (IDWH)' provides funds to States and UTs for carrying various activities for habitat improvement works namely restoration of natural water bodies, creation of artificial ponds, waterholes, augmenting food/fodder sources at various places within Protected Areas to minimize the human animal conflict.
 - ii. A network of Protected Areas namely viz., National Park, Sanctuaries, Conservation Reserves and Community Reserves covering important wildlife habitat have been created all over the country under the provisions of the Wild Life (Protection) Act, 1972 to conserve wild animals and their habitats.
 - iii. Construction/erecting of physical barriers, such as barbed wire fence, solar powered electric fence, bio-fencing using cactus, boundary wall etc. to prevent the entry of wild animals into crop field.
 - iv. The Ministry has approved a project for undertaking 'Immuno-contraceptive measures' for population management of wild animals.
 - v. The Ministry has issued guidelines in context of human-wildlife conflict to the Chief Wildlife Wardens of all the State Governments/Union Territory Administrations dated 24th December, 2014 and 1st June, 2015.
 - vi. To mitigate wildlife conflict along the linear infrastructures like rail tracks, roads/highways and power transmission lines passing through the Protected Areas and other wildlife rich areas, Standing Committee of National Board for Wildlife has recommended that all linear infrastructure development Agencies, shall submit wild animals passage plan based on the WII Guideline "Eco-Friendly Measures to Mitigate Impacts of linear infrastructure on Wildlife". These guideline suggest for modification in the designs of the linear infrastructures by way of providing eco-friendly structure which will ensure safe movement of wildlife across these linear infrastructures.
 - vii. Periodic awareness campaigns to sensitize guide and advise the general public on man-animal conflict, including dissemination of information through various forms of media.